



2025:DHC:1388-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 25.02.2025*

+ W.P.(C) 2431/2025

SUVOJIT SARKAR & ORS.

.....Petitioners

Through: Mr. Mandeep Baisala, Adv.

versus

UNION OF INDIA

.....Respondent

Through: Mr. Devashish Bhaduria, SPC  
with Mr. Gokul Sharma, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE SHALINDER KAUR**

**NAVIN CHAWLA, J. (ORAL)**

**CM APPL. 11547/2025**

1. Allowed, subject to all just exceptions.

**W.P.(C) 2431/2025**

2. This petition has been filed by the petitioners, praying for the following relief:

*“i. A direction to the Standing Screening Committee of the Respondent/CISF at CISF Headquarters, New Delhi to decide the correctness/antecedents of the documents produced by Petitioners No. 1 to 4, showing proof in support of the fact that no case/FIR is pending against them, within Two weeks, as no cases, whatsoever, are pending against the Petitioners herein..”*

3. It is the case of the petitioners that the petitioners had applied



